## CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

## ORDERS OF THE BENCH

Date of Order: 27.05.2014

CP No. 92/2013 (OA No. 126/2012)

Mr. C.B. Sharma, counsel for petitioner.

Mr. Tanveer Ahemd, counsel for respondents.

The present C.P. has been filed by the petitioner for non-compliance of the order of the Tribunal dated 09.07.2013 passed in O.A. No. 126/2012.

The respondents have filed compliance report dated 17.09.2013 (Annexure CPR-1).

We have carefully perused the compliance report. The respondents have stated that the applicant has been paid Rs. 2072/- as interest on the delayed payment of gratuity. This fact has been admitted by the learned counsel for the petitioner. However, he submits that the interest on other retiral benefits have not been paid by the respondents.

We have carefully perused the order of the Tribunal and we are of the considered opinion that the order of the Tribunal was for the interest on the delayed payment of gratuity. Therefore, substantial compliance has been made by the respondents. The Contempt Petition does not survive and hence it is dismissed. Notices issued earlier to the respondents are discharged.

However, it is made clear that if the applicant has any grievance left, he may make representation before the competent authority, who shall decide the same according to the provision of law.

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(ANIL KUMAR)
ADMINISTRATIVE MEMBER

<u>Kumawat</u>